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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A.NO.342/95.

Date of Judgment: 3.4.1995

BETWEEN:

L.KAMALA RAJU

APPLICANT

AND

The Divisional Engineer  
Telecom (A/T) II Line,  
Maintenance Yereneni Manison,  
Gandhinagar,  
Vijayawada.

RESPONDENTS

COUNSEL FOR THE APPLICANT: SHRI K.VENKATESWARA RAO

COUNSEL FOR THE RESPONDENTS: SHRI NV RAGHAVA REDDY

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

O.A.NO.342/95.

JUDGMENT

Dt: 3.4.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri K.Venkateswara Rao, learned counsel  
standing counsel for the respondent.

2. This OA is filed praying for setting aside the order dated 20.2.1995 whereby pay of the applicant was reduced by 3 stages for one year and an amount of Rs.12,238/- was ordered to be recovered by way of punishment. One of the contentions raised for the applicant is that the impugned order is vitiated as copy of the inquiry report was not furnished to the applicant before the impugned order was passed. It is now stated for the applicant that he is preferring an appeal against the impugned order and he will raise that plea also in the appeal and hence he is now withdrawing this OA with liberty to file a fresh OA in case the order in appeal goes against him.

3. In view of the submission made, the applicant is permitted to withdraw this OA with liberty to file a fresh OA in case the order in appeal is adverse to him and then he is free to raise all the pleas which were raised in this OA to the extent they are necessary. Accordingly this OA is dismissed at the admission stage.

No costs.

Me  
(R.RANGARAJAN)  
MEMBER (ADMN.)

Neeladri  
(V.NEELADRI RAO)  
VICE CHAIRMAN

DATED: 3rd April, 1995.

Open Court dictation.

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 3-4-1995.

~~ORDER/JUDGMENT:~~

M. A. / R. A. / C. A. No.

O. A. No. 342/95, in

T. A. No. (W. P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

